

CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH

CP No.48/2001 in OA No.826/2000

Mumbai, this 27th day of July, 2001

Hon'ble Shri Justice Birendra Dikshit, VC(J)
Hon'ble Shri M.P.Singh, Member(A)

V.V.Belsare
A-75, Kasturba Housing Society
Vishrantwadi, Pune-411015 .. Petitioner

(By Shri S.P.Saxena, Advocate)

versus

1. Yogendra Narayan
Secretary
Ministry of Defence, New Delhi

2. Lt.Gen. Hariuniyal
Engineer-in-chief, Army Hqrs.
DHQ PO, New Delhi

3. Lt.Col. V.N. Murthy
Offg. DIR. PER 'B'
Office of Engineer-in-Chief
Army Hqrs., New Delhi .. Respondents

(By Shri R.K.Shetty, Advocate)

ORDER(oral)


Justice Birendra Dikshit

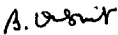
This Contempt Petition is directed against non-compliance of order dated 11.12.2000 passed by this Tribunal in OA No.826/2000, whereby two months time was granted to the respondents from the date of receipt of a copy of the order to dispose of representation of applicant dated 6.10.1997. Learned counsel for petitioner today stated that respondents have complied with the order and the petitioner has no grievance now. Copy of order dated 25.7.2001 was shown to us. Although respondents have complied with Tribunal's order it appears that belated compliance was due to some procedural delay and we are satisfied that there is no

B. Dikshit

wilfull disobedience of Tribunal's order for which any action is required against respondents.

2. For the aforesaid reasons, we drop the proceedings, discharge notice and dismiss the contempt petition. No costs.


(M.P.Singh)
Member(A)


(Birendra Dikshit)
Vice-Chairman(J)

/gtv/